# IN THE INCOME TAX APPELLATE TRIBUNAL DELHI BENCH 'E', NEW DELHI

# Before Sh. Satbeer Singh Godara, Judicial Member &

Sh. S. Rifaur Rahman, Accountant Member

ITA No. 1836/Del/2023 : Asstt. Year: 2018-19

Rachita Sahgal,	Vs	ACIT,
C-2, Flat No. 601, Uni World City,		Central Circle-8,
Sector-30, Gurgaon-122001		New Delhi-110002
(APPELLANT)		(RESPONDENT)
PAN No. ANTPS4874Q		

#### ITA No. 1888/Del/2023 : Asstt. Year: 2018-19

Vivek Sahgal,	Vs	ACIT,
C-2, Flat No. 601, Uni World City,		Central Circle-8,
Sector-30, Gurgaon-122001		New Delhi-110002
(APPELLANT)		(RESPONDENT)
PAN No. AAMPS2422E		

**Assessee by : None** 

Revenue by: Ms. Baljeet Kaur, CIT-DR

Date of Hearing: 27.01.2025	Date of Pronouncement: 07.02.2025

## **ORDER**

## Per Satbeer Singh Godara, Judicial Member:

These twin assessees as many appeals i.e. ITA Nos. 1836 & 1888/Del/2023, for A.Y. 2018-19 arise against the CIT(A)-24, New Delhi's case Nos. CIT(A), Delhi-24/10339/2017-18 and CIT(A), Delhi-24/10336/2017-18 dated 16.05.2023, in proceedings u/s 153C of the Income Tax Act, 1961 (in short "the Act"), respectively.

ITA Nos. 1836 & 1888Del/2023 Rachita & Vivek Sahgal

- Case called twice. None appears at the assessees' behest.
   They are accordingly proceeded ex-parte.
- 3. The Revenue is indeed very fair in rendering it's able assistance to us during the course of hearing that these twin assessees Smt. Rachita Sahgal & Vivek Sahgal; are infact a couple, proceeded u/s 153C of the Act, in furtherance to the department's search action dated 03.01.2018 in M/s Navneet Dawar group wherein the letter had found/seized incriminating material "belonging" to them indicating on-money payments in property transaction(s), resulting in identical addition of Rs.42,94,000/- each in their respective hands. Learned CIT-DR further takes us the corresponding Exhibit-13 at pages 4 & 5 of the assessment order dated 31.12.2012 to this effect to buttress the Revenue's stand that the impugned identical addition has been rightly made in the assessees' hands.
- 4. We have given our thoughtful consideration to the assessees pleadings and Revenue's foregoing vehement contentions reiterating their respective stands. We see no reason to uphold validity of the impugned assessments as the learned assessing authority had held the foregoing seized document(s) as "belonging" to the assessees, in the assessment

5. Next comes merits of the impugned on-money addition wherein the department vehemently quotes section 292C of the Act qua the above seized material Exhibit-13. We are of the considered view that such a presumption u/s 292C of the Act applies only against the person from whom the corresponding incriminating material has been found and seized than a third person and therefore, the impugned addition without any supportive evidence or corroboration does not deserve to be upheld on merits as well. Deleted accordingly.

6. These twin assessees appeals are allowed in above terms.

A copy of this common order be placed in the respective case files.

Order Pronounced in the Open Court on 07/02/2025.

Sd/-

(S. Rifaur Rahman) Accountant Member

Dated: 07/02/2025

\*Subodh Kumar, Sr. PS\* Copy forwarded to:

1. Appellant

2. Respondent

3.CIT

4. CIT(Appeals)

5. DR: ITAT

Sd/-

(Satbeer Singh Godara)
Judicial Member

**ASSISTANT REGISTRAR**